

**IN THE INCOME TAX APPELLATE TRIBUNAL
KOLKATA 'A' BENCH, KOLKATA**

(BEFORE SRI SANJAY GARG, JUDICIAL MEMBER & SRI MANISH BORAD, ACCOUNTANT MEMBER)

**I.T.A. No. 1422/Kol/2017
Assessment Year: 2010-11**

***Burdwan Development Authority.....Appellant
[PAN: AAALB 0691 A]***

Vs.

ITO, Ward-1(1), Kolkata.....Respondent

Appearances by:

Sh. Soumitra Choudhury, Adv., appeared on behalf of the Assessee.

Sh. David Z. Chawngthu, CIT(D/R), appeared on behalf of the Revenue.

Date of concluding the hearing : February 16th, 2022
Date of pronouncing the order : February 16th, 2022

ORDER

Per Manish Borad, Accountant Member:

The present appeal has been preferred by the assessee against the order of the Commissioner of Income Tax (Appeals), Burdwan passed u/s 250 of the Income Tax Act, 1961 (hereinafter the 'Act') dated 30.03.2017 for the AY 2010-11.

2. At the outset, the Id. Counsel for the assessee has stated at Bar that as per the instructions of his client, he may be allowed to withdraw the present appeal filed by the assessee. A Separate application dated 10.02.2022 to this effect has also been filed regarding this. The Id. D/R has no objection in this regard.

3. In view of this, the appeal of the assessee is accordingly dismissed as withdrawn

Order is pronounced in the open court on 16.02.2022.

Sd/-
[Sanjay Garg]
Judicial Member

Sd/-
[Manish Borad]
Accountant Member

Dated: 16.02.2022

Bidhan (P.S.)

Copy of the order forwarded to:

1. **Burdwan Development Authority, 5th Floor, Administrative Building, Court Compound, Burdwan-713 101.**
2. **ITO, Ward-1(1), Kolkata.**
3. CIT(A), Burdwan
4. CIT-
5. CIT(DR), Kolkata Benches, Kolkata.

True copy

By order

Assistant Registrar
ITAT, Kolkata Benches,
Kolkata